

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10536/2019

(Arising out of impugned final judgment and order dated 24-09-2018 in JA No. 6100/2011 passed by the High Court of Judicature at Allahabad)

NEMIECHAND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MR. GAURAV AGRAWAL, ADVOCATE FOR NALSA HAS ON 28.09.2021 FURNISHED
COMPILATION OF EXHIBITS AND EVIDENCES)

Date : 11-01-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Ms. Aparna Jha, AOR
Mr. Abhishek Yadav, Adv.
Mr. Mareesh Pravir Sahay, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Aparna Jha, learned Advocate-on-Record appearing on behalf of the petitioner submits that the petitioner was a juvenile at the time of the commission of the offence. The petitioner has documents to support his contentions.

It will be open to the petitioner to make an application in this Court along with a requisite documents.

The matter is adjourned for four weeks.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)